

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Appeal no.33/2025
(I.A No 314/2025)

RSA Dynamic Motors LLP.

.... Applicant

Versus

State of Punjab

.... Respondent(s)

With

Appeal no. 34/2025
(I.A No 315/2025)

RSA Dynamic Motors LLP

.... Applicant

Versus

State of Punjab

.... Respondent(s)

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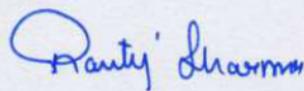
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Date: 02/07/2025

Place: Sas Nagar



(Rantej Sharma)

Environmental Engineer,

Punjab Pollution Control Board,

Regional Office, SAS Nagar.

On behalf of Respondent no. 2 Punjab Pollution
Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
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Appeal no. 34/2025
(I.A No 315/2025)

RSA Dynamic Motors LLP

.... Applicant

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.... Respondent(s)

Affidavit of Er. Rantej Sharma, Environmental Engineer, Regional Office, SAS Nagar on behalf of Respondent no. 2 Punjab Pollution Control Board in compliance of order dated 30.04.2025.

RESPECTFULLY SHOWETH

1. That the above-mentioned appeals have been filed by the appellant under sections 16(a) and 16(c) read with section 18 of the National Green Tribunal Act, 2010, thereby challenging the order dated 27.02.2025 issued by the

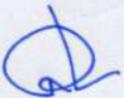
Punjab Pollution Control Board (PPCB) directing the closure of the appellant unit and also order the dated 10.03.2025 passed by the Appellate Authority dismissing the appeal against the closure order.

2. That vide order dated 20.05.2025 this Hon'ble Tribunal was pleased to pass an order that the Punjab Pollution Control Board will file the photocopy of the original record and proceedings leading to passing of the order appealed against by the appellant within four weeks.
3. That in compliance to the order dated 20.05.2025 of this Hon'ble Tribunal, it is respectfully submitted that the appellant unit (RSA Dynamic Motors LLP) was granted 'Consent to Operate' by the Board under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2022/20045279 dated 10/10/2022 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Fresh/SAS/2022/20419899 dated 22/11/2022, both having validity upto 30/09/2026 for operation of for Servicing / Washing of Vehicles 30 Numbers/day, subject to certain conditions along-with following additional conditions that
 - i. *The main developer (i.e. M/s Tricity Trade Tower Developed by GS Promoters & Developers) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.*

- ii. *The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.*

A copy of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 is enclosed as **Annexure R2/A** and a copy of consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 is enclosed as **Annexure R2/B**.

4. That the appellant unit (RSA Dynamic Motors LLP) was issued a show cause notice vide letter no. 2363-64 dated 31.07.2024 for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016, along-with an opportunity of personal hearing before the Senior Environmental Engineer of the Board on 08.08.2024. A copy of letter no. 2363-64 dated 31.07.2024 is enclosed as **Annexure R2/C**.
5. That the hearing before the Senior Environmental Engineer on 08.08.2024 was attended by Sh. O.P Sharma, Legal Officer and Sh. Sukhjinder Singh, Vice President on behalf of appellant. The representative of the appellant stated that the industry has now made agreement with M/s Nimbua Greenfield for disposal of Hazardous Waste category of 21.1 i.e. paint sludge and category 5.2 i.e. waste filters and started maintenance of the record for these category. He assured to comply with the provisions of the HOWM



Rules, 2016 in future. After hearing the representative of the appellant, officer of the Board, the Senior Environmental Engineer decided as under:

1. *The project proponent shall submit Bank guarantee amounting to Rs. 1 lac as an assurance to comply with the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 as well as other Environmental norms in future.*
2. *The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry within 7 days to verify the contentions made by it during the hearing, process the case and send its report/concrete recommendations to decide the application.*
3. *Further action shall be taken after the receipt of the report from the Regional office.*

The proceedings of the hearing held on 08.08.2024 were conveyed to the appellant vide letter no. 2529-30 dated 12.08.2024 for compliance and a copy of the same is enclosed as **Annexure R2/D**.

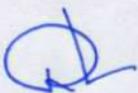
6. That the appellant unit (RSA Dynamic Motors LLP) was accordingly granted authorization under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 vide no. HWM/Fresh/SAS/2024/25929322 dated 11/10/2024, having validity upto 30/09/2026 with a special condition mentioned as under:



- i. *The main developer (i.e. M/s Tricity Trade Tower Developed by GS Promoters & Developers) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.*
- ii. *The unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed.*

A copy of the authorization is enclosed as **Annexure R2/E**.

7. That the due to non-submission of revised Environmental Clearance of the project, the appellant unit (RSA Dynamic Motors LLP) was issued show cause notice for revocation/cancellation of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air Act, 1974 issued vide Board's letter no. 5016-17 dated 03.01.2025 along-with opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 13.01.2025. A copy of letter no. 5016-17 dated 03.01.2025 is enclosed as **Annexure R2/F**.
8. That Sh. Sh. O.P Sharma, Legal Officer and Sh. Sukhjinder Singh, Vice President attended the hearing before the Senior Environmental Engineer on 13.01.2025 and stated that they are pursuing the promoter i.e., M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS for getting the revised EC and requested to give some time to obtain the same. He further assured to comply with the other observations of the visiting officer of the Board. After hearing the officers of the Board and



the representative of the project proponent, the Senior Environmental Engineer (ZP-1) of the Board decided as under:

1. *The Consent to operate granted to the project proponent under the provisions of the Water Act, 1974 and Air Act, 1981 shall be revoked/ cancelled. Further, the authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 shall be cancelled being the project proponent failed to comply with the conditions mentioned therein.*
 2. *Environmental Engineer, Regional Office, SAS Nagar shall encash the bank guarantee submitted by the industry amounting to Rs. 1 lac (One Lakh) immediately.*
 3. *Further action under u/s 33-A/ 31-A of the Water Act, 1974 and Air Act, 1981 shall be initiated against the industry for its closure. 4) Further action will be taken after receipt of report from the Environmental Engineer, PPCB, Regional Office, SAS Nagar.*
9. That the proceedings of the hearing held on 13.01.2025 by Senior Environmental Engineer of the Board were conveyed to the appellant unit (RSA Dynamic Motors LLP) vide Board's letter no. 5478 dated 23.01.2025 and copy of the same is enclosed as **AnnexureR2/G**.
10. That the consents to operate obtained by the appellant unit (RSA Dynamic Motors LLP) under the provisions of the Water(Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 were revoked/cancelled vide Board's letter no. 5536 dated 24.01.2025 and



letter no. 5538 dated 24.01.2025 respectively. A copy of letter no. 5536 dated 24.01.2025 is enclosed as **Annexure R2/H** and copy of letter no. 5538 dated 24.01.2025 is enclosed as **Annexure R2/I**.

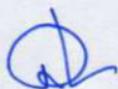
11. That the authorization obtained by the appellant unit (RSA Dynamic Motors LLP) under the Hazardous & other Waste Management Rules, 2016 was cancelled vide Board's letter no. 5547 dated 24.01.2025 and a copy of the same is enclosed as **Annexure R2/J**.
12. That as per the decision of the hearing held on 13.01.2025, the matter was considered by the Competent Authority of the Board and notice to issue directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of the Air(Prevention and Control of Pollution)Act, 1981 was issued to the appellant unit (RSA Dynamic Motors LLP) vide Board's letter no. 5911 dated 07/02/2025 along-with an opportunity to appear in person before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 21.02.2025. A copy of the letter no. 5911 dated 07/02/2025 is enclosed as **AnnexureR2/K**. The following proposed directions were mentioned in the said notice: -
 - i. *That the industry shall take all necessary steps to close down its operations.*
 - ii. *That the industry shall stop forthwith discharging any effluent / emissions from its premises or through any mode.*
 - iii. *That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution*

control measures are taken and obtains valid consents of the Board.

- iv. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.*
- v. That DG sets (if any) installed by the industry shall be sealed.*

13. That the hearing before the Chief Environmental Engineer of the Board on 21.02.2025 was attended by Sh. Harmanjot Singh, Advocate on behalf of the appellant. During the hearing, it was observed by the Chief Environmental Engineer of the Board that the service station is operating at the site without submitting revised environmental clearance required to be obtained by the parent project promoter- M/s Tricity Trade Tower Developed by GS Promoters & Developers for operation of the unit, in-spite of ample time of more than 2 years. After hearing the appellant and the officer of the Board and considering the record, the Chief Environmental Engineer decided as under:

- 1. That the industry shall take all necessary steps to close down its operations.*
- 2. That the industry shall stop forthwith discharging any effluent / emissions from its premises or through any mode.*
- 3. That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution*



control measures are taken and obtains valid consents of the Board.

4. *That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.*
5. *That DG sets (if any) installed by the industry shall be sealed.*

The proceedings of hearing held on 21.02.2025 were conveyed to the appellant vide letter no. 6278 dated 27.02.2025 and a copy of the same is enclosed as **Annexure R2/L**

14. That the appellant unit (RSA Dynamic Motors LLP) was visited by the officer of the Board on 05.03.2025 and DG set as well as washing section was sealed in the presence of the representative of the appellant. The unit was again visited on 25.03.2025 and representative of the appellant unit informed that they do not have connection from PSPCL and have taken sub-meter from the Tricity Trade Tower. Accordingly, in presence of the representative of RSA Dynamic motors LLP and Tricity Trade Tower, sub-meter of electricity supply of the project proponent was sealed. A copy of visit report prepared by the visiting officer during visit on 05.03.2025 and 25.03.2025 is enclosed as **AnnexureR2/M.**

15. That aggrieved by the orders of closure passed by the Board as explained in above, the appellant has filed appeals before the Appellate Authority constituted by the Government under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.



The appeals were heard and rejected by the Appellate Authority after hearing the appellant as well as the officers of the Board by passing orders dated 10.03.2025. Relevant extract of para no. 8 & 9 of the order dated 10.03.2025 of the Appellate Authority is reproduced below for kind perusal.

“8) After consideration of the entire facts and circumstances of the case, it is clear that the project has to make compliance of the conditions of the Environmental Clearance and without Environmental Clearance, the service station cannot be operated by the appellant in the car showroom at the present site. I do not find any reason to interfere in the order passed by the Board, hence, the appeal filed by the appellant is declined.

9) However, if the operation of the showroom (without service station) is permissible at the present site then the appellant shall apply for the Consent to Operate of the Punjab Pollution Control Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. The Board is directed to decide the consent application on merits Pollution) Act, if filed by the appellant.”

The order dated 10.03.2025 passed by the Appellate Authority under the Water (Prevention and Control of Pollution) Act, 1974 was conveyed to the parties vide letter no. 99/SLO/AA/2025/898-900 dated 07.04.2025 by the office of the Appellate Authority and a copy of the same along with copy of

order dated 10.03.2025 is enclosed as **Annexure R2/N**. The order dated 10.03.2025 passed by the Appellate Authority under the Air (Prevention and Control of Pollution) Act, 1981 was conveyed to the parties vide letter no. 99/SLO/AA/2025/903-905 dated 07.04.2025 and a copy of the same along with copy of order dated 10.03.2025 is enclosed as **AnnexureR2/O**.

16. That the deponent kindly be allowed to place on record the above reply along with copies of the record for kind consideration of this Hon'ble Tribunal.

Deponent

Place: *Sao Nagur*

Dated: *02/07/2025*

**(Rantej Sharma)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Mohali
(On behalf of respondent no. 2)**

VERIFICATION:

Verified that the contents of paragraphs 1 to 15 of the above reply by way of affidavit of the deponent are true and correct to my knowledge as derived from the official record. Para no. 16 is prayer. No part of the above affidavit is false and nothing material has been kept concealed or suppressed therein.

Deponent

Place: *Sao Nagur*

Dated: *02/07/2025*

**(Rantej Sharma)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Mohali
(On behalf of respondent no. 2)**



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 022SAS92130

Application No : 20045279

To,

Ranjeev Dahuja
H.no. 76, Sector-7, Panchkula, Haryana
Mohali, Sasnagar-140603

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

| | |
|------------------------------------|------------------------------|
| Consent to Operate Certificate No. | CTOW/Fresh/SAS/2022/20045279 |
| Date of issue : | 10/10/2022 |
| Date of expiry : | 30/09/2026 |
| Certificate Type : | Fresh |

2. Particulars of the Industry

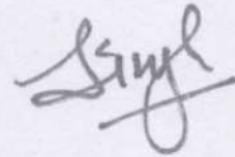
| | |
|--------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------|
| Name & Designation of the Applicant | Ranjeev Dahuja, (Partner) |
| Address of Industrial premises | Rsa Dynamic Motors Llp, Ground Floor, Tricity Trade Tower, Zirakpur-patiala Road, Teshil Mohali, Distt. Sas Nagar, Mohali, Sas Nagar-140603 |
| Capital Investment of the Industry | 97.99 lakhs |
| Category of Industry | Orange |
| Type of Industry | 2018-Automobile servicing, repairing and painting (excluding only fuel dispensing) having waste water generation less than 100 KLD |
| Scale of the Industry | Small |
| Office District | Sas Nagar |
| Consent Fee Details | Rs. 6100/- vide UTR No.N011221789662889 dated 11.01.2022 Rs. 28800/- vide R. No. 434606041 dated 29.09.2022 |
| Raw Materials(Name with quantity per day) | N.A. being service station |
| Products (Name with quantity per day) | Servicing / Washing of 30 no. Vehicles |
| By-Products, if any,(Name with quantity per day) | --- |
| Details of the machinery and processes | As per application no.20045279 |

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Rsa Dynamic Motors Llp, Ground Floor, Tricity Trade Tower, Zirakpur-patiala Road, Teshil Mohali, Distt. Sas Nagar, Mohali, Sas Nagar, 140603

Page 1

| | |
|-----------------------------------------------------------------------------------|------------------------------------------------------------------------------|
| Details of the Effluent Treatment Plant | ETP installed for the treatment of trade effluent |
| Mode of Disposal | Domestic Effluent @ 1.6 KLD - After ETP, recirculate |
| Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974 | As per effluent standards prescribed by the PPCB/ MoEF&CC from time to time. |



10/10/2022

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

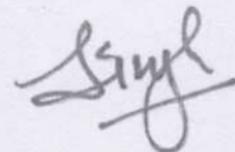
Endst. No.:

PUNJAB

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. It is requested to visit the site to monitor the ETP as well as verify the zero discharge claimed by the workshop and verify the mode of disposal and send the recommendation.



10/10/2022

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment $\frac{1}{2}$ for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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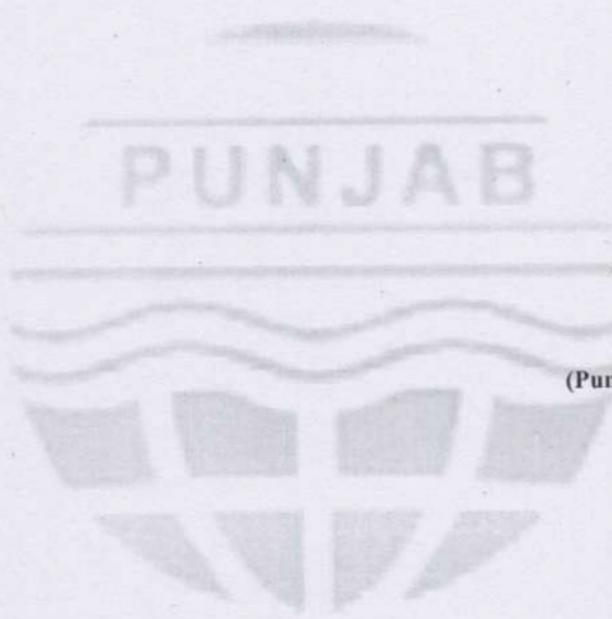
Rsa Dynamic Motors Llp, Ground Floor, Tricity Trade Tower, Zirakpur-patiala Road, Teshil Mohali, Distt. Sas Nagar, Mohali, Sas Nagar, 140603

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The project proponent shall maintain record regarding consumption of fresh water, generation of effluent and disposal of the same on daily basis.
2. The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
3. The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.



10/10/2022

**(Kuldeep Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

| | | |
|---------------------------------------|-----------------------|---------------------------|
| Office Dispatch No : | Registered/Speed Post | Date: |
| Industry Registration ID: O22SAS92130 | | Application No : 20419899 |

To,

Ranjeev Dahuja
H.no. 76, Sector-7, Panchkula, Haryana
Mohali, Sasnagar-140603

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

| | |
|------------------------------------|------------------------------|
| Consent to Operate Certificate No. | CTOA/Fresh/SAS/2022/20419899 |
| Date of issue : | 22/11/2022 |
| Date of expiry : | 30/09/2026 |
| Certificate Type : | Fresh |

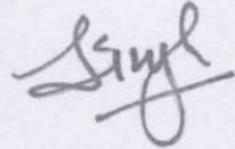
2. Particulars of the Industry

| | |
|---------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------|
| Name & Designation of the Applicant | Ranjeev Dahuja, (Partner) |
| Address of Industrial premises | Rsa Dynamic Motors Llp, Ground Floor, Tricity Trade Tower, Zirakpur-patiala Road, Teshil Mohali, Distt. Sas Nagar, Mohali, Sas Nagar-140603 |
| Capital Investment of the Industry | 97.99 lakhs |
| Category of Industry | Orange |
| Type of Industry | 2018-Automobile servicing, repairing and painting (excluding only fuel dispensing) having waste water generation less than 100 KLD |
| Scale of the Industry | Small |
| Office District | Sas Nagar |
| Consent Fee Details | Rs.28800/- vide R.No. 795820196 dated 29.9.2022 |
| Raw Materials (Name with Quantity per day) | N.A. being Servicing / Washing Station |
| Products (Name with Quantity per day) | Servicing / Washing of Vehicles @ 30 Numbers/Day |
| By-products, if any, (Name with Quantity per day) | -- |
| Details of the machinery and process | As per application no.20419899 |

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Rsa Dynamic Motors Llp, Ground Floor, Tricity Trade Tower, Zirakpur-patiala Road, Teshil Mohali, Distt. Sas Nagar, Mohali, Sas Nagar, 140603

| | |
|----------------------------------------------------------------------------------------|---------------------------------------------------------------------------------|
| Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc. | One DG Set of capacity 125 KVA - Fuel HSD @ 40 Lit/day |
| Type of Air Pollution Control Devices to be installed | One DG Set of capacity 125 KVA - Canopy and stack of 3 mt. above roof provided. |
| Stack height provided with each boiler/thermo heater/Furnace etc. | One DG Set of capacity 125 KVA - Canopy and stack of 3 mt. above roof provided. |
| Sources of emissions and type of pollutants | DG Set - SOx, NOx & SPM |
| Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981 | As per emission standards prescribed by the PPCB/ MoEF&CC from time to time. |



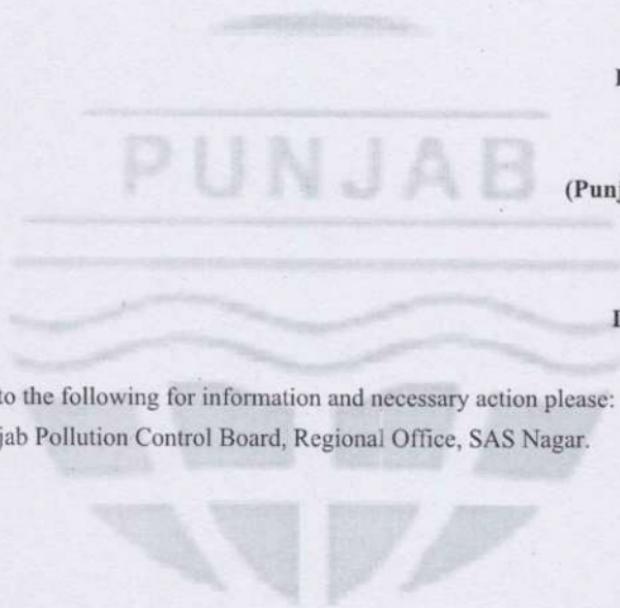
22/11/2022

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

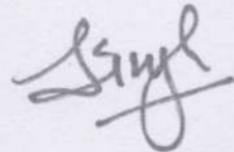
(Punjab Pollution Control Board)



Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.



22/11/2022

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$De = 2 LW / (L+W)$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

| S.NO. | Boiler with Steam Generating Capacity | Stack heights |
|-------|---------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Less than 2 ton/hr. | 9 meters or 2.5 times the height of neighboring building which ever is more |
| 2. | More than 2 ton/hr. to 5 ton/hr. | 12 meters |
| 3. | More than 5 ton/hr. to 10 ton/hr | 15 meters |
| 4. | More than 10 ton/hr. to 15 ton/hr | 18 meters |
| 5. | More than 15 ton/hr. to 20 ton/hr | 21 meters |
| 6. | More than 20 ton/hr. to 25 ton/hr. | 24 meters |
| 7. | More than 25 ton/hr. to 30 ton/hr. | 27 meters |
| 8. | More than 30 ton/hr. | 30 meters or using the formula $H = 14 Qg^{0.3}$ or $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO2 in Kg/hr. Qp = Quantity of particulate matter in Ton/day. |

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

| Capacity of diesel generating set | Height of the Stack | |
|-----------------------------------|------------------------|-----------|
| 0-50 KVA | Height of the building | + 1.5 mt |
| 50-100 KVA | -do- | + 2.0 mt. |
| 100-150 KVA | -do- | + 2.5 mt. |
| 150-200 KVA | -do- | + 3.0 mt. |
| 200-250 KVA | -do- | + 3.5 mt. |
| 250-300 KVA | -do- | + 3.5 mt. |

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA) 0.5$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
1/2 In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. 1/2
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

| Steam Generating capacity A. | Required particulate matter B. | |
|-------------------------------------------------------------------------------------------------|--------------------------------|-------------|
| <i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i> | | |
| Less than 2 ton/hr. | 800 mg/NM3 | 1200 mg/NM3 |
| 2 ton to 10 ton/hr. | 500 mg/NM3 | 1000 mg/NM3 |
| Above 10 ton to 15 ton/hr | 350 mg/NM3 | 500 mg/NM3 |
| Above 15 ton/hr | 150 mg/NM3 | 150 mg/NM3 |

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

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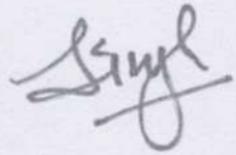
- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

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37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. The promoter company shall not consume any fuel except HSD for DG set, for burning purposes without the prior written permission of the Board.



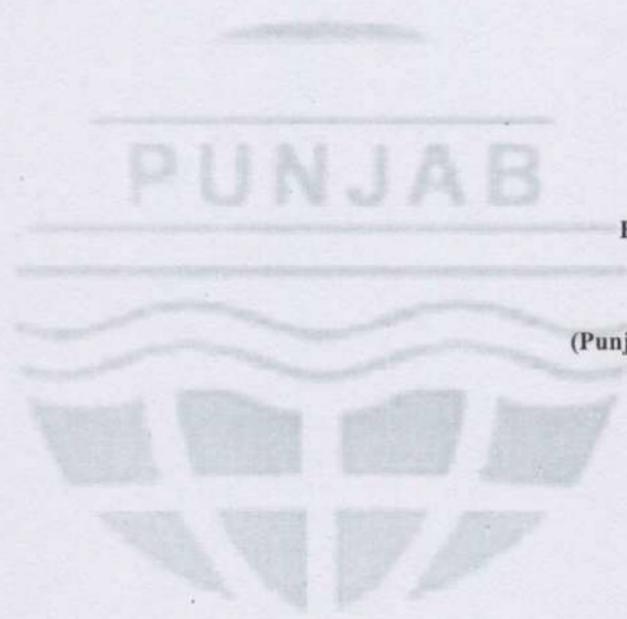
22/11/2022

**(Kuldeep Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



Phone no. 0175-2301182

e-mail : ppcbsec_zp1@yahoo.com

ਨੰਬਰ 9-363

ਮਿਤੀ 31/7/24

REGISTERED

To

M/s RSA Dynamic Motors LLP,
Ground Floor, Tricity Trade Tower,
Zirakpur-Patiala Road, Teshil Mohali,
Distt. SAS Nagar, Mohali

Subject: Show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under the Environment (Protection) Act, 1986

Reference: Industry's Online Application no. 25929322

Whereas, it is mandatory on the part of the industry to obtain the authorization of the Board for handling & management of hazardous waste(s) under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

And whereas, it is also mandatory on the part of the industry to provide adequate and appropriate arrangements for collection, storage, treatment & disposal of the hazardous waste(s) generated by it.

And whereas, the industry is a service station and was granted the consent to operate under Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2022/20045279 dated 10/10/2022 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/SAS/2022/20419899 dated 22/11/2022, valid upto 30/9/2026 with subject to suitable conditions and special condition that the main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised/ amended from the competent authority regarding the service station.

And whereas, the service station has applied for obtaining authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for Cat. 5.1 @ 5 KL/Annum, Cat. 5.2 @ 0.10 T/Annum, Cat. 21.1 @ 0.1 T/Annum, Cat. 33.1 @ 0.275 T/Annum, Cat. 35.3 @ 0.096 T/Annum alongwith requisite documents.

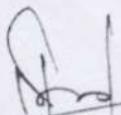
And whereas, the service station was visited by the officer of Regional Office, SAS Nagar on 15/7/2024 and it was observed as under:

- 1) The service station was in operation during the visit.
- 2) The service station has made agreement with M/s Mahadev Petro Chemicals for lifting of hazardous of Cat. 5.1 and lastly got lifted 5 drums vide manifest no. 14387 dated 12/6/2024.
- 3) The service station has made agreement with TSDf Nimbua for the disposal of Hazardous Waste of Category 35.3 i.e. ETP Sludge. The industry has lastly got lifted ETP sludge @ 38 Kg to TSDf Nimbua vide manifest no. 48348 dated 9/3/2024.
- 4) The service station has provided impervious hazardous waste room for the storage of hazardous waste generated from the industry.
- 5) The service station has not submitted record regarding hazardous waste of category 5.2 i.e. Waste Filters, category 21.1 i.e. Paint Sludge/ Filters and category 33.1. i.e. Empty Containers. Further no storage of the above category was found at the time of visit.
- 6) The service station has also not submitted any agreement regarding disposal of waste of category 5.2 i.e. Waste Filters, Category 21.1 i.e. Paint Sludge/ Filters and category 33.1. i.e. Empty Containers.
- 7) The service station has not submitted revised Environment Clearance for the project i.e. M/s Tricity Trade Tower Developed by M/s GS Promoters & Developers from the competent authority in compliance of the consent conditions.

And whereas, the industry is not complying with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and willfully causing pollution in the vicinity, thus, violating the provisions of the said Rules intentionally & deliberately.

And whereas, it has now been proposed to refuse authorization applied by the industry under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 after affording an opportunity of show cause-cum-personal hearing.

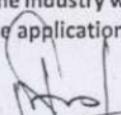
As such, you are, hereby, afforded an opportunity to appear in person before the Senior Environmental Engineer (ZP-1) of the Board at Zonal Office-1, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala on 8/8/2024 at 11.00 am to explain your failure to comply with provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which, it will be presumed that the industry has nothing to say in the matter and further action under the provisions of the said Rule, will be taken against the industry, without any further notice/ opportunity.


d/c Environmental Engineer 30/07/24
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 2364

Dated 31/7/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to get the copy of the notice delivered to the industry through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing. It is also requested to submit his comments on the reply to be submitted by the industry w.r.t. notice (if any), well before the date of hearing so as to enable this office to decide the application.


d/c Environmental Engineer 30/7/24
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਨਵਾਂ ਸ਼ੇਰ, ਪਟਿਆਲਾ-147001



LiFE
Lifestyle for Environment

Phone no. 0175-2301182

ਨੰਬਰ 2529

e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ 12/8/24

REGISTERED

To

M/s RSA Dynamic Motors LLP,
Ground Floor, Tricity Trade Tower,
Zirakpur-Patiala Road, Teshil Mohali, Distt. SAS Nagar

Subject: Proceedings of the personal hearing given to M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur-Patiala Road, Teshil Mohali, Distt. SAS Nagar w.r.t show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under the Environment (Protection) Act, 1986 before the Senior Environmental Engineer (ZP-1) of the Board on 8/8/2024

The following were present:

From Board's side:

Er. Navtresh Singla, Environmental Engineer (ZP-1/1)

From Industry's side:

Sh. O.P. Sharma, Legal Officer

Sh. Sukjinder Singh, Vice President

The officer of the Board brought out that the industry is a service station and was granted the consent to operate under Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2022/20045279 dated 10/10/2022 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/SAS/2022/20419899 dated 22/11/2022, valid upto 30/9/2026 with subject to suitable conditions and special condition that the main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised/ amended from the competent authority regarding the service station.

The service station has applied for obtaining authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for Cat. 5.1 @ 5 KL/Annum, Cat. 5.2 @ 0.10 T/Annum, Cat. 21.1 @ 0.1 T/Annum, Cat. 33.1 @ 0.275 T/Annum, Cat. 35.3 @ 0.096 T/Annum alongwith requisite documents.

The service station was visited by the officer of Regional Office, SAS Nagar on 15/7/2024 and it was observed as under:

- 1) The service station was in operation during the visit.
- 2) The service station has made agreement with M/s Mahadev Petro Chemicals for lifting of hazardous of Cat. 5.1 and lastly got lifted 5 drums vide manifest no. 14387 dated 12/6/2024.
- 3) The service station has made agreement with TSDF Nimbua for the disposal of Hazardous Waste of Category 35.3 i.e. ETP Sludge. The industry has lastly got lifted ETP sludge @ 38 Kg to TSDF Nimbua vide manifest no. 48348 dated 9/3/2024.
- 4) The service station has provided impervious hazardous waste room for the storage of hazardous waste generated from the industry.
- 5) The service station has not submitted record regarding hazardous waste of category 5.2 i.e. Waste Filters, category 21.1 i.e. Paint Sludge/ Filters and category 33.1 i.e. Empty Containers. Further no storage of the above category was found at the time of visit.

- 6) The service station has also not submitted any agreement regarding disposal of waste of category 5.2 i.e. Waste Filters, Category 21.1 i.e. Paint Sludge/ Filters and category 33.1 i.e. Empty Containers.
- 7) The service station has not submitted revised Environment Clearance for the project i.e. M/s Tricity Trade Tower Developed by M/s GS Promoters & Developers from the competent authority in compliance of the consent conditions.

The industry is not complying with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and willfully causing pollution in the vicinity, thus, violating the provisions of the said Rules intentionally & deliberately. It was proposed to refuse authorization applied by the industry under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 after affording an opportunity of show cause-cum-personal hearing.

Therefore, the industry was served show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under the Environment (Protection) Act, 1986 vide Board's letter no. 2363-64 dated 31/7/2024 alongwith an opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 8/8/2024.

The representatives of the industry attended the hearing and submitted written reply which was taken on record. He informed that the industry has now made agreement with M/s Nimbua Greenfield for disposal of Hazardous Waste category of 21.1 i.e. paint sludge and category 5.2 i.e. waste filters and started maintenance of the record for these category. He assured to comply with the provisions of the HOWM Rules, 2016 in future.

After hearing the representative of the industry and officer of the Board, the Senior Environmental Engineer (ZP-1) of the Board decided that:

- 1) The industry shall submit Bank guarantee amounting to Rs. 1 lac as an assurance to comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as well as other Environmental norms in future.
- 2) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry within 7 days to verify the contentions made by it during the hearing, process the case and send its report/concrete recommendations to decide the application.
- 3) Further action shall be taken after the receipt of the report from the Regional office.

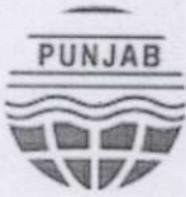
You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

Endst. no. 2530

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He is requested to verify the compliance made by the industry and shall submit further report and recommendations.

[Signature]
 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board
 Dated 12/8/24

[Signature]
 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board
 Dated 12/8/24



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID : O22SAS92130

Application No : 25929322

To,

Ranjeev Dahuja
H.No. 76, Sector-7, Panchkula, Haryana
Mohali, SASNagar-140603

Subject: Fresh Authorization for operating a facility for Collection, Generation, Storage, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .

Ranjeev Dahuja of Rsa dynamic motors llp is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Storage, Disposal, on the premises situated at Ground floor, tricity trade tower, zirakpur-patiala road, teshil mohali, distt. sas nagar, Mohali, Sas nagar-140603

1. Particulars of Authorization granted to the Industry

| | |
|----------------------|-----------------------------|
| Authorization No | HWM/Fresh/SAS/2024/25929322 |
| Date of issue : | 11/10/2024 |
| Date of expiry : | 30/09/2026 |
| Authorization Type : | Fresh |

2. Particulars of the Industry

| | |
|-------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------|
| Name & Designation of the Applicant | Ranjeev Dahuja, (Partner) |
| Address of Industrial premises | Rsa dynamic motors llp, Ground floor, tricity trade tower, zirakpur-patiala road, teshil mohali, distt. sas nagar, Mohali, Sas nagar-140603 |
| Capital Investment of the Industry | 97.99 lakhs |
| Category of Industry | Orange |
| Type of Industry | 2018-Automobile servicing, repairing and painting (excluding only fuel dispensing) having waste water generation less than 100 KLD |
| Scale of the Industry | Small |
| Office District | Sas nagar |

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Rsa dynamic motors llp, Ground floor, tricity trade tower, zirakpur-patiala road, teshil mohali, distt. sas nagar, Mohali, Sas nagar, 140603

3. Particulars of Wastes

| Category of Hazardous Waste as per the Schedules I,II and III of these rules | Authorised mode of disposal or recycling or utilisation or co-processing, etc | Quantity (ton/annum) |
|-----------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------|----------------------|
| Schedule I 5.1-Used or spent oil | Generation , Collection , Storage , Disposal | 0.5 KL/Annum |
| Schedule I 5.2-Wastes or residues containing oil | Generation , Collection , Storage , Disposal | 0.10 T/Annum |
| Schedule I 21.1-Process wastes, residues and sludges | Generation , Collection , Storage , Disposal | 0.1 T/Annum |
| Schedule I 33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes | Generation , Collection , Storage , Disposal | 0.275 T/Annum |
| Schedule I 35.3-Chemical sludge from waste water treatment | Generation , Collection , Storage , Disposal | 0.096 T/Annum |

4. The authorisation is subject to the general and specific conditions as appended with the Authorization.



16/10/2024

(Navtesh Singla)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

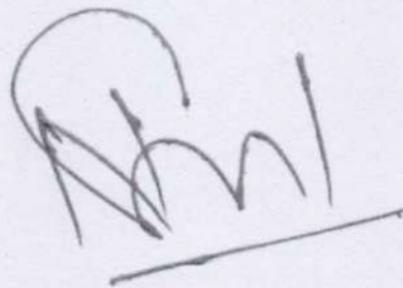
Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.

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Rsa dynamic motors llp, Ground floor, tricity trade tower, zirakpur-patiala road, teshil mohali, distt. sas nagar, Mohali, Sas nagar, 140603



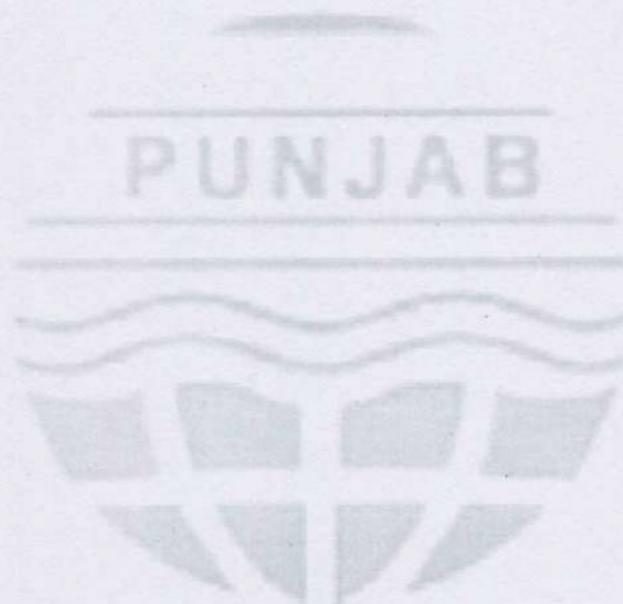
16/10/2024

(Navtesh Singla)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



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Rsa dynamic motors llp, Ground floor, tricity trade tower, zirakpur-patiala road, teshil mohali, distt. sas nagar, Mohali, Sas nagar, 140603

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on $\frac{1}{2}$ Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty $\frac{1}{2}$.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. SPECIFIC CONDITIONS

1. The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.

2. The unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed.

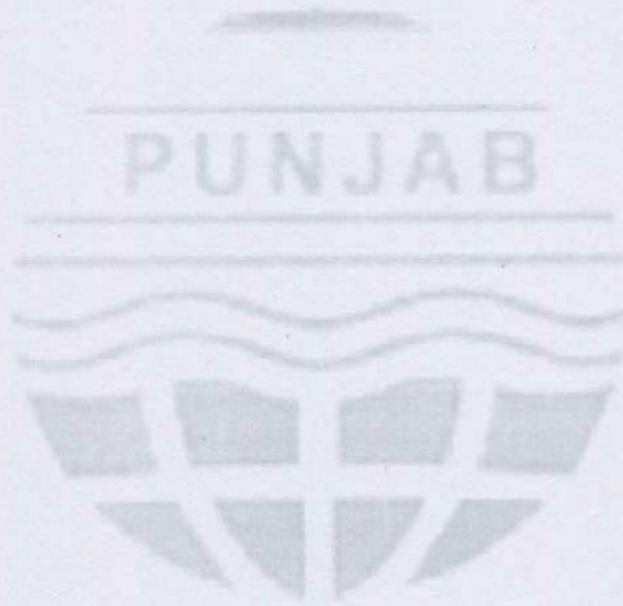
16/10/2024

(Naveesh Singla)
Environmental Engineer

For & on behalf

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Rsa dynamic motors llp,Ground floor, tricity trade tower, zirakpur-patiala road, teshil mohali, distt. sas nagar,Mohali,Sas nagar,140603



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Rsa dynamic motors llp, Ground floor, tricity trade tower, zirakpur-patiala road, teshil mohali, distt. sas nagar, Mohali, Sas nagar, 140603



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਨਵਾ ਸ਼ੇਰ, ਮਹਿੰਗਲਾ-147001



Phone no. 0175-2301182

ਨੰਬਰ 5016

e-mail : ppctsee_01@yahoo.com

ਮਿਤੀ 05/1/25

REGISTERED

To

M/s RSA Dynamic Motors LLP,
Ground Floor, Tricity Trade Tower,
Zirakpur- Patiala Road, Distt. SAS Nagar,

Subject: Show cause notice for revocation/cancellation of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1974.

Whereas, it is obligatory on the part of the project proponent to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of a project.

And whereas, it is mandatory on the part of the project proponent to obtain the consent of the Board to operate an outlet/ plant as required u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, for discharge of effluent/ emissions arising from its premises of the establishment.

And whereas, it is also mandatory on the part of the project proponent to provide adequate and appropriate effluent treatment facilities/ air pollution control device, so as to contain the various pollutants within the standards laid down by the Board, in the effluent/ emissions discharged from the establishment.

And whereas, the unit has been granted 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2022/20045279 dated 10/10/2022 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Fresh/SAS/2022/20419899 dated 22/11/2022, both having validity upto 30/09/2026, subject to certain conditions alongwith following additional conditions:

1. The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
2. The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.

And whereas, the unit (RSA Dynamic Motors LLP) was issued a show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, alongwith an opportunity of personal hearing before the Senior Environmental Engineer of the Board on 08.08.2024 in the said hearing, it was decided as under:

1. The project proponent shall submit Bank guarantee amounting to Rs. 1 lac as an assurance to comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as well as other Environmental norms in future.
2. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry within 7 days to verify the contentions made by it during the hearing, process the case and send its report/concrete recommendations to decide the application.
3. Further action shall be taken after the receipt of the report from the Regional office.

And whereas, the unit was accordingly granted authorization under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 vide no. HWM/Fresh/SAS/2024/25929322 dated 11/10/2024, having validity upto 30/09/2026 for a special condition mentioned as under:

1. The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.

2. The unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed.

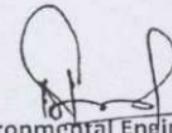
And whereas, the site of the service centre was visited by the officer of the Regional Office, SAS Nagar on 09.12.2024. During visit, it was observed as under:

1. The Site is being used as a service center for 'Tata Vehicles' & was in operation during the visit.
2. The service station has installed ETP for treatment of effluent generated from washing of vehicles and the same was in operation during the visit.
3. The service station has maintained record regarding operation of ETP and as per record about 3-4 KLD of effluent is treated daily in the ETP. After treatment the same is discharged into sewer network of the building. As such, the service station is not operating on ZLD, as per the consent granted to it.
4. The DG set of 25 KVA has been provided with canopy but inadequate stack height.
5. The service station has also failed to submit revised Environmental Clearance regarding operation of service station in the said project for continuing its operation, as per special condition mentioned in the 'Consent to Operate' and authorization granted under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

And whereas, the project proponent is not complying with the conditions of the Consent to Operate granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and violating the provisions of the said Acts intentionally and deliberately.

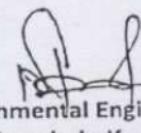
And whereas, it has now been proposed to revoke/ cancel the consent to operate granted to the project proponent under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of show cause-cum-personal hearing.

As such, you are, hereby, afforded opportunity to appear in person before the Senior Environmental Engineer in his office at Punjab Pollution Control Board, Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala on 13/1/2025 at 11.00 am to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, failing which, it will be presumed that the project proponent has nothing to say in the matter and further action under the provisions of the said Acts, will be taken against the unit, without any further notice/ opportunity.


 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board
 Dated 03/01/25

Endst. no. 5017

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to get the copy of the notice delivered to the project proponent through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing.


 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppcbsec_zp1@yahoo.com

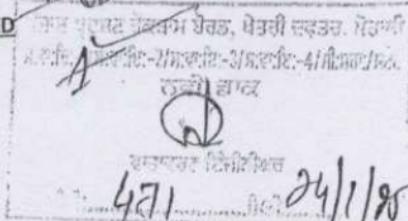
Phone no. 0175-2301182

ਨੰਬਰ

1/Noted 647

SA M O ਮਿਤੀ

REGISTERED



To

M/s RSA Dynamic Motors LLP,
Ground Floor, Tricity Trade Tower,
Zirakpur- Patiala Road, Distt. SAS Nagar,

Subject:

Proceedings of the personal hearing given before the Senior Environmental Engineer (ZP-1) on 13/01/2025 w.r.t show cause notice revocation/cancellation of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1974 to M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur- Patiala Road, Distt. SAS Nagar.

The following were present:

From Board's side:

Er. Navtresh Singla, Environmental Engineer (ZP-1/1)

From Project Proponent side:

Sh. O.P. Sharma, Legal Officer

Sh. Sukhjinder Singh, Vice-President

The officer of the Board brought out that the unit has been granted 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2022/20045279 dated 10/10/2022 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Fresh/SAS/2022/20419899 dated 22/11/2022, both having validity upto 30/09/2026, subject to certain conditions alongwith following additional conditions:

1. The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
2. The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.

The unit (RSA Dynamic Motors LLP) was issued a show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016, alongwith an opportunity of personal hearing before the Senior Environmental Engineer of the Board on 08.08.2024 in the said hearing, it was decided as under:

1. The project proponent shall submit Bank guarantee amounting to Rs. 1 lac as an assurance to comply with the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 as well as other Environmental norms in future.
2. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry within 7 days to verify the contentions made by it during the hearing, process the case and send its report/concrete recommendations to decide the application.
3. Further action shall be taken after the receipt of the report from the Regional office.

The unit was accordingly granted authorization under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 vide no. HWM/Fresh/SAS/2024/25929322 dated 11/10/2024, having validity upto 30/09/2026 for a special condition mentioned as under:

1. The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
2. The unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed.

The site of the service centre was visited by the officer of the Regional Office, SAS Nagar on 09.12.2024. During visit, it was observed as under:

1. The site is being used as a service center for 'Tata Vehicles' & was in operation during the visit.
2. The service station has installed ETP for treatment of effluent generated from washing of vehicles and the same was in operation during the visit.
3. The service station has maintained record regarding operation of ETP and as per record about 3-4 KLD of effluent is treated daily in the ETP. After treatment the same is discharged into sewer network of the building. As such, the service station is not operating on ZLD, as per the consent granted to it.
4. The DG set of 25 KVA has been provided with canopy but inadequate stack height.
5. The service station has also failed to submit revised Environmental Clearance regarding operation of service station in the said project for continuing its operation, as per special condition mentioned in the 'Consent to Operate' and authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016.

The project proponent was found not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and is operating its unit without obtaining consent to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, thus, violating the provisions of the said Acts intentionally and deliberately.

Therefore, the project proponent was issued show cause notice for revocation/cancellation of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air Act, 1974 issued vide Board's letter no. 5016-17 dated 03/01/2025 alongwith opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 13/01/2025.

The representative of the project proponent attended the personal hearing and submitted written reply, which was taken on record. He further informed during hearing that they are pursuing the promoter i.e., M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS for getting the revised EC and requested to give some time to obtain the same. He further assured to comply with the other observations of the visiting officer of the Board.

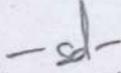
It was deliberated during the hearing that earlier CTOs were granted to the project proponent on 22.11.2022 (valid upto 30.09.2026) with main condition that the main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station. However, the promoter has failed to submit the revised EC even after lapse of more than two years. Thereafter, the project proponent was also granted authorization under HOWM rules, 2016 on 11.10.2024 (valid upto

30.09.2026) with the main condition that the unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed but the project proponent again failed to comply with the said condition within stipulated time period.

After hearing the officers of the Board and the representative of the project proponent, the Senior Environmental Engineer (ZP-1) of the Board decided as under:

- 1) The Consent to operate granted to the project proponent under the provisions of the Water Act, 1974 and Air Act, 1981 shall be revoked/ cancelled. Further, the authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 shall be cancelled being the project proponent failed to comply with the conditions mentioned therein.
- 2) Environmental Engineer, Regional Office, SAS Nagar shall encash the bank guarantee submitted by the industry amounting to Rs. 1 lac (One Lakh) immediately.
- 3) Further action under u/s 33-A/ 31-A of the Water Act, 1974 and Air Act, 1981 shall be initiated against the industry for its closure.
- 4) Further action will be taken after receipt of report from the Environmental Engineer, PPCB, Regional Office, SAS Nagar.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Dated 23/11/25

Endst. no. 5479

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. It is requested to verify the compliance made by the industry and shall submit further report and recommendations.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਚਾਂਡੀਵਾਲਾ ਰੋਡ, ਨਾਰਾ ਬੋਰਡ, ਪਟਿਆਲਾ-147001



LIFE
Lifestyle for
Environment

Phone no. 0175-2301182

ਨੰਬਰ 5536

e-mail : ppccscc_zp1@yahoo.com

ਮਿਤੀ 24-1-25

REGISTERED

To

M/s RSA Dynamic Motors LLP,
Ground Floor, Tricity Trade Tower,
Zirakpur- Patiala Road, Distt. SAS Nagar

Subject: Revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974

Whereas, it is mandatory on the part of the industry to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of an industrial unit.

And whereas, it is mandatory on the part of the industry to obtain the consent of the Board to operate an outlet/ plant as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent arising from its premises.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate effluent treatment facilities, so as to ensure that the concentration of various pollutants in the effluent discharged from the industry is within the permissible limits prescribed by the Board.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2022/20045279 dated 10/10/2022 valid upto 30/9/2026, subject to certain conditions alongwith the following special conditions:

- 1) The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- 2) The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.

And whereas, the unit (RSA Dynamic Motors LLP) was issued a show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016, alongwith an opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 8/8/2024, wherein, it was decided as under:

- 1) The project proponent shall submit Bank guarantee amounting to Rs. 1 lac as an assurance to comply with the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 as well as other Environmental norms in future.
- 2) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry within 7-days to verify the contentions made by it during the hearing, process the case and send its report/ concrete recommendations to decide the application.
- 3) Further action shall be taken after the receipt of the report from the Regional office.

And whereas, the unit was accordingly granted authorization under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 vide no. HWM/Fresh/SAS/2024/25929322 dated 11/10/2024, valid upto 30/9/2026 for a special condition mentioned as under:

- 1) The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- 2) The unit will get its EC amended from MoEF&CC, SEIAA within 2-months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed.

And whereas, the site of the service centre was visited by the officer of the Regional Office, SAS Nagar on 9/12/2024 and it was observed as under:

- 1) The site is being used as a service center for 'Tata Vehicles' & was in operation during the visit.
- 2) The service station has installed ETP for treatment of effluent generated from washing of vehicles and the same was in operation during the visit.
- 3) The service station has maintained record regarding operation of ETP and as per record about 3-4 KLD of effluent is treated daily in the ETP. After treatment the same is discharged into sewer network of the building. As such, the service station is not operating on ZLD, as per the consent granted to it.
- 4) The DG set of 25 KVA has been provided with canopy but inadequate stack height.

5) The service station has also failed to submit revised Environmental Clearance regarding operation of service station in the said project for continuing its operation, as per special condition mentioned in the consent to operate and authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016.

And whereas, the project proponent was found not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, thus, violating the provisions of the said Act intentionally and deliberately.

And whereas, the project proponent was issued show cause notice for revocation/ cancellation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1974 issued vide Board's letter no. 5016-17 dated 03/01/2025 alongwith opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 13/1/2025.

And whereas, the representative of the project proponent attended the personal hearing and submitted written reply, which was taken on record. He further informed during hearing that they are pursuing the promoter i.e., M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS for getting the revised EC and requested to give some time to obtain the same. He further assured to comply with the other observations of the visiting officer of the Board.

And whereas, it was deliberated during the hearing that earlier CTOs were granted to the project proponent on 22/11/2022 (valid upto 30/9/2026) with main conditions that the main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station. However, the promoter has failed to submit the revised EC even after lapse of more than two years. The project proponent was also granted authorization under Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 rules, 2016 on 11/10/2024 (valid upto 30/9/2026) with the main condition that the unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed but the project proponent again failed to comply with the said condition within stipulated time period.

And whereas, after hearing, the Senior Environmental Engineer (ZP-1) of the Board decided as under:

- 1) The consent to operate granted to the project proponent under the provisions of the Water Act, 1974 and Air Act, 1981 shall be revoked/ cancelled. Further, the authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 shall be cancelled being the project proponent failed to comply with the conditions mentioned therein.
- 2) Environmental Engineer, Regional Office, SAS Nagar shall encash the bank guarantee submitted by the industry amounting to Rs. 1 lac (One Lakh) immediately.
- 3) Further action under u/s 33-A/ 31-A of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be initiated against the industry for its closure.
- 4) Further action will be taken after receipt of report from the Environmental Engineer, PPCB, Regional Office, SAS Nagar.

And whereas, the proceedings of the personal hearing were conveyed to the MC as well as Regional Office, SAS Nagar vide Board's letter no. 5478 -79 dated 23/1/2025 for compliance.

And whereas, the Competent Authority after considering all the material facts, records and as per decision no. 1 as mentioned above, it has been decided to revoke the consent to operate obtained by the industry under the Water (Prevention and Control of Pollution) Act, 1974, due to aforesaid reasons.

As such, in exercise of the powers conferred under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the consent to operate obtained by the industry under the aforesaid Act, is hereby, revoked due to the aforesaid said reasons/ violations.

[Signature]
 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

Endst. no. 5537

Dated 24-1-25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and further necessary action.

[Signature]
 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਪੈਨਲ ਏਡਰ-1, ਏਡਰਵਰਤ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Phone no. 0175-2301182

ਨੰਬਰ 5538



LiFE

Lifestyle for Environment

e-mail : ppcbsoo_zp1@yahoo.com

ਮਿਤੀ 24-1-25

REGISTERED

To

M/s RSA Dynamic Motors LLP,
Ground Floor, Tricity Trade Tower,
Zirakpur- Patlala Road, Distt. SAS Nagar

Subject: Cancellation of consent to operate granted under the Air (Prevention and Control of Pollution) Act, 1981

Whereas, it is mandatory on the part of the industry to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of an industrial unit.

And whereas, it is mandatory on the part of the industry to obtain the consent of the Board to operate an outlet/ plant as required u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 for discharge of emissions arising from its premises.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate air pollution control devices, so as to ensure that the concentration of various pollutants in the emission discharged from the industry is within the permissible limits prescribed by the Board.

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/SAS/2022/20419899 dated 22/11/2022, valid upto 30/9/2026, subject to certain conditions alongwith the following special conditions:

- 1) The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- 2) The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.

And whereas, the unit (RSA Dynamic Motors LLP) was issued a show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016, alongwith an opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 8/8/2024, wherein, it was decided as under:

- 1) The project proponent shall submit Bank guarantee amounting to Rs. 1 lac as an assurance to comply with the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 as well as other Environmental norms in future.
- 2) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry within 7-days to verify the contentions made by it during the hearing, process the case and send its report/ concrete recommendations to decide the application.
- 3) Further action shall be taken after the receipt of the report from the Regional office.

And whereas, the unit was accordingly granted authorization under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 vide no. HWM/Fresh/SAS/2024/25929322 dated 11/10/2024, valid upto 30/9/2026 for a special condition mentioned as under:

- 1) The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- 2) The unit will get its EC amended from MoEF&CC, SEIAA within 2-months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed.

And whereas, the site of the service centre was visited by the officer of the Regional Office, SAS Nagar on 9/12/2024 and it was observed as under:

- 1) The site is being used as a service center for 'Tata Vehicles' & was in operation during the visit.
- 2) The service station has installed ETP for treatment of effluent generated from washing of vehicles and the same was in operation during the visit.
- 3) The service station has maintained record regarding operation of ETP and as per record about 3-4 KLD of effluent is treated daily in the ETP. After treatment the same is discharged into sewer network of the building. As such, the service station is not operating on ZLD, as per the consent granted to it.
- 4) The DG set of 25 KVA has been provided with canopy but inadequate stack height.

5) The service station has also failed to submit revised Environmental Clearance regarding operation of service station in the said project for continuing its operation, as per special condition mentioned in the consent to operate and authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016.

And whereas, the project proponent was found not complying with the provisions of the Air (Prevention and Control of Pollution) Act, 1981, thus, violating the provisions of the said Act intentionally and deliberately.

And whereas, the project proponent was issued show cause notice for revocation/ cancellation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1974 issued vide Board's letter no. 5016-17 dated 03/01/2025 alongwith opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 13/1/2025.

And whereas, the representative of the project proponent attended the personal hearing and submitted written reply, which was taken on record. He further informed during hearing that they are pursuing the promoter i.e., M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS for getting the revised EC and requested to give some time to obtain the same. He further assured to comply with the other observations of the visiting officer of the Board.

And whereas, it was deliberated during the hearing that earlier CTOs were granted to the project proponent on 22/11/2022 (valid upto 30/9/2026) with main conditions that the main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station. However, the promoter has failed to submit the revised EC even after lapse of more than two years.

And whereas, the project proponent was also granted authorization under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 on 11/10/2024 (valid upto 30/9/2026) with the main condition that the unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed but the project proponent again failed to comply with the said condition within stipulated time period.

And whereas, after hearing, the Senior Environmental Engineer (ZP-1) of the Board decided as under:

- 1) The consent to operate granted to the project proponent under the provisions of the Water Act, 1974 and Air Act, 1981 shall be revoked/ cancelled. Further, the authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 shall be cancelled being the project proponent failed to comply with the conditions mentioned therein.
- 2) Environmental Engineer, Regional Office, SAS Nagar shall encash the bank guarantee submitted by the industry amounting to Rs. 1 lac (One Lakh) immediately.
- 3) Further action under u/s 33-A/ 31-A of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be initiated against the industry for its closure.
- 4) Further action will be taken after receipt of report from the Environmental Engineer, PPCB, Regional Office, SAS Nagar.

And whereas, the proceedings of the personal hearing were conveyed to the ~~the~~ ^{industry} as well as Regional Office, SAS Nagar vide Board's letter no. 5478 -79 dated 23/1/2025 for compliance.

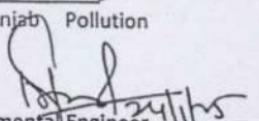
And whereas, the Competent Authority after considering all the material facts, records and as per decision no. 1 as mentioned above, it has been decided to cancel the consent to operate obtained by the industry under the Air (Prevention and Control of Pollution) Act, 1981, due to aforesaid reasons.

As such, in exercise of the powers conferred under the provisions of the Air (Prevention & Control of Pollution) Act, 1981, the consent to operate obtained by the industry under the aforesaid Act, is hereby, cancelled due to the aforesaid said reasons/ violations.


 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board
 Date: 24-1-25

Endst. no. 5539

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and further necessary action.


 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

E-Noting - 27514853



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



Phone no. 0175-2301182

ਨੰਬਰ 5547

e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ 24/1/2025

REGISTERED

To

M/s RSA Dynamic Motors LLP,
Ground Floor, Tricity Trade Tower,
Zirakpur- Patiala Road, Distt. SAS Nagar

Subject: Cancellation of authorization granted under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

Whereas, it is mandatory on part of the industry to obtain the authorization of the Board for handling its hazardous waste as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under Environment (Protection) Act, 1986.

And whereas, it is also mandatory on the part of the industry, generating hazardous waste to provide adequate and appropriate facilities for collection, storage and disposal of the hazardous waste generated by it.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2022/20045279 dated 10/10/2022 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/SAS/2022/20419899 dated 22/11/2022, valid upto 30/9/2026, subject to certain conditions alongwith the following special conditions:

- 1) The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- 2) The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.

And whereas, the unit (RSA Dynamic Motors LLP) was issued a show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016, alongwith an opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 8/8/2024, wherein, it was decided as under:

- 1) The project proponent shall submit Bank guarantee amounting to Rs. 1 lac as an assurance to comply with the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 as well as other Environmental norms in future.
- 2) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry within 7-days to verify the contentions made by it during the hearing, process the case and send its report/ concrete recommendations to decide the application.
- 3) Further action shall be taken after the receipt of the report from the Regional office.

And whereas, the unit was accordingly granted authorization under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 vide no. HWM/Fresh/SAS/2024/25929322 dated 11/10/2024, valid upto 30/9/2026 for a special condition mentioned as under:

- 1) The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- 2) The unit will get its EC amended from MoEF&CC, SEIAA within 2-months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed.

And whereas, the site of the service centre was visited by the officer of the Regional Office, SAS Nagar on 9/12/2024 and it was observed as under:

- 1) The site is being used as a service center for 'Tata Vehicles' & was in operation during the visit.
- 2) The service station has installed ETP for treatment of effluent generated from washing of vehicles and the same was in operation during the visit.
- 3) The service station has maintained record regarding operation of ETP and as per record about 3-4 KLD of effluent is treated daily in the ETP. After treatment the same is discharged into sewer network of the building. As such, the service station is not operating on ZLD, as per the consent granted to it.
- 4) The DG set of 25 KVA has been provided with canopy but inadequate stack height.
- 5) The service station has also failed to submit revised Environmental Clearance regarding operation of service station in the said project for continuing its operation, as per special

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condition mentioned in the consent to operate and authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016.

And whereas, the project proponent was found not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, thus, violating the provisions of the said Act intentionally and deliberately.

And whereas, the project proponent was issued show cause notice for revocation/cancellation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1974 issued vide Board's letter no. 5016-17 dated 03/01/2025 alongwith opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 13/1/2025.

And whereas, the representative of the project proponent attended the personal hearing and submitted written reply, which was taken on record. He further informed during hearing that they are pursuing the promoter i.e., M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS for getting the revised EC and requested to give some time to obtain the same. He further assured to comply with the other observations of the visiting officer of the Board.

And whereas, it was deliberated during the hearing that earlier CTOs were granted to the project proponent on 22/11/2022 (valid upto 30/9/2026) with main conditions that the main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station. However, the promoter has failed to submit the revised EC even after lapse of more than two years.

And whereas, the project proponent was also granted authorization under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 on 11/10/2024 (valid upto 30/9/2026) with the main condition that the unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed but the project proponent again failed to comply with the said condition within stipulated time period.

And whereas, after hearing, the Senior Environmental Engineer (ZP-1) of the Board decided as under:

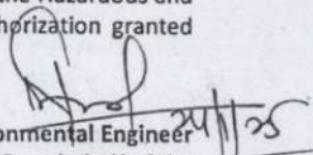
- 1) The consent to operate granted to the project proponent under the provisions of the Water Act, 1974 and Air Act, 1981 shall be revoked/ cancelled. Further, the authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 shall be cancelled being the project proponent failed to comply with the conditions mentioned therein.
- 2) Environmental Engineer, Regional Office, SAS Nagar shall encash the bank guarantee submitted by the industry amounting to Rs. 1 lac (One Lakh) immediately.
- 3) Further action under u/s 33-A/ 31-A of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be initiated against the industry for its closure.
- 4) Further action will be taken after receipt of report from the Environmental Engineer, PPCB, Regional Office, SAS Nagar.

And whereas, the proceedings of the personal hearing were conveyed to the MC as well as Regional Office, SAS Nagar vide Board's letter no. 5478 -79 dated 23/1/2025 for compliance.

And whereas, the consent to operate granted under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 were revoked/ cancelled vide Board's letter no. 5536-37 and 5538-39 dated 24/1/2025.

And whereas, the Competent Authority after considering all the material facts, records and the observations of the visiting officers and as per the decision no. 1 of the hearing as mentioned above has decided to cancel the authorization granted under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, due to aforesaid reasons.

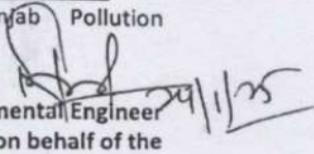
As such, in exercise of the powers conferred under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the authorization granted under the aforesaid Rule, is hereby, cancelled due to the above said reasons.


 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

Dated

Endst. no. 5548

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and further necessary action.


 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਪਿੰਡਾਸ (ਪਟਿਆਲਾ-1), ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ, ਨਾਮਕ ਰੋਡ ਪਟਿਆਲਾ-141001



Phone no. 0175-2301182

ਸੰਖਿਆ 5911

e-mail : ppb@pccbeep1@yahoo.com

ਮਿਤੀ 3/2/25

REGISTERED

To

M/s RSA Dynamic Motors LLP,
Ground Floor, Tricity Trade Tower,
Zirakpur - Patiala Road, Distt. SAS Nagar

Subject: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is obligatory on the part of the industry to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of industry.

And whereas, it is mandatory on the part of the industry to obtain the consent of the Board to operate an outlet / plant as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of effluent / emission arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate effluent treatment facilities / emissions, so as to contain the various pollutants within the standards laid down by the Board, in the effluent / emissions discharged by it.

And whereas, the unit has been granted 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2022/20045279 dated 10/10/2022 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/SAS/2022/20419899 dated 22/11/2022, both having validity upto 30/09/2026, subject to certain conditions alongwith following additional conditions:

- The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.

And whereas, the unit (RSA Dynamic Motors LLP) was issued a show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016, alongwith an opportunity of personal hearing before the Senior Environmental Engineer of the Board on 08.08.2024 in the said hearing, it was decided as under:

- The project proponent shall submit Bank guarantee amounting to Rs. 1 lac as an assurance to comply with the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 as well as other Environmental norms in future.
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry within 7 days to verify the contentions made by it during the hearing, process the case and send its report/concrete recommendations to decide the application.
- Further action shall be taken after the receipt of the report from the Regional office.

And whereas, the unit was accordingly granted authorization under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 vide no. HWM/Fresh/SAS/2024/25929322 dated 11/10/2024, having validity upto 30/09/2026 for a special condition mentioned as under:

- The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- The unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed.

vmj

And whereas, the site of the service centre was visited by the officer of the Regional Office, SAS Nagar on 09.12.2024. During visit, it was observed as under:

1. The site is being used as a service center for 'Tata Vehicles' & was in operation during the visit.
2. The service station has installed ETP for treatment of effluent generated from washing of vehicles and the same was in operation during the visit.
3. The service station has maintained record regarding operation of ETP and as per record about 3-4 KLD of effluent is treated daily in the ETP. After treatment the same is discharged into sewer network of the building. As such, the service station is not operating on ZLD, as per the consent granted to it.
4. The DG set of 25 KVA has been provided with canopy but inadequate stack height.
5. The service station has also failed to submit revised Environmental Clearance regarding operation of service station in the said project for continuing its operation, as per special condition mentioned in the 'Consent to Operate' and authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016.

And whereas, the project proponent was found not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and is operating its unit without obtaining consent to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, thus, violating the provisions of the said Acts intentionally and deliberately.

And whereas, the project proponent was issued show cause notice for revocation/cancellation of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air Act, 1974 issued vide Board's letter no. 5016-17 dated 03/01/2025 alongwith opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 13/01/2025.

And whereas, the representative of the project proponent attended the personal hearing and submitted written reply, which was taken on record. He further informed during hearing that they are pursuing the promoter i.e., M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS for getting the revised EC and requested to give some time to obtain the same. He further assured to comply with the other observations of the visiting officer of the Board. It was deliberated during the hearing that earlier CTOs were granted to the project proponent on 22.11.2022 (valid upto 30.09.2026) with main condition that the main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station. However, the promoter has failed to submit the revised EC even after lapse of more than two years. Thereafter, the project proponent was also granted authorization under HOWM rules, 2016 on 11.10.2024 (valid upto 30.09.2026) with the main condition that the unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed but the project proponent again failed to comply with the said condition within stipulated time period.

And whereas, after hearing the officers of the Board and the representative of the project proponent, the Senior Environmental Engineer (ZP-1) of the Board decided as under:

- 1) The Consent to operate granted to the project proponent under the provisions of the Water Act, 1974 and Air Act, 1981 shall be revoked/ cancelled. Further, the authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 shall be cancelled being the project proponent failed to comply with the conditions mentioned therein.
- 2) Environmental Engineer, Regional Office, SAS Nagar shall encash the bank guarantee submitted by the industry amounting to Rs. 1 lac (One Lakh) immediately.
- 3) Further action under u/s 33-A/ 31-A of the Water Act, 1974 and Air Act, 1981 shall be initiated against the industry for its closure.
- 4) Further action will be taken after receipt of report from the Environmental Engineer, PPCB, Regional Office, SAS Nagar.

And whereas, the proceedings of the hearing dated 13.01.2025 taken by Senior Environmental Engineer of the Board have been conveyed to the industry vide Board's letter no. 5478 dated 23.01.2025.

ymj

And whereas, the consents to operate obtained by the industry under the provisions of the Water Act, 1974 and the Air Act, 1981 have been revoked/cancelled vide Board's letter nos. 5536 dated 24.01.2025 and 5538 dated 24.01.2025 respectively.

And whereas, the authorization obtained by the industry under the Hazardous & other Waste Management Rules, 2016 has been cancelled vide Board's letter no. 5547 dated 24.01.2025.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally and deliberately.

And whereas, the matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the industry after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposes to direct you as under:

- i) That the industry shall take all necessary steps to close down its operations.
- ii) That the industry shall stop forthwith discharging any effluent / emissions from its premises or through any mode.
- iii) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
- iv) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- v) That DG sets (if any) installed by the industry shall be sealed.

As such, you are, hereby, afforded an opportunity to appear in person before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 21.02.2025 at 11.00 AM to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981, failing which, it will be presumed that the industry has nothing to say in the matter and further action under the provisions of the said Acts, will be taken against the industry, without any further notice / opportunity.

Endst. no. 5912

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to inform the industry regarding date & time of hearing.

ymg
07/07/2025
o/c Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board
Dated 7/2/25

ymg
07/07/2025
o/c Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਠਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਗ ਬੋਡ, ਪਟਿਆਲਾ-147001



Phone no. 0175-2301182

ਨੰਬਰ 278

e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ 27-2-25

REGISTERED

To
M/s RSA Dynamic Motors LLP,
Ground Floor, Tricity Trade Tower,
Zirakpur- Patiala Road, Distt. SAS Nagar

Subject: Proceedings of the personal hearing given to M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur- Patiala Road, Distt. SAS Nagar w.r.t notice to issue directions u/s 33-A of the Water Act, 1974 and u/s 31-A of the Air Act, 1981 before the Chief Environmental Engineer (P) of the Board on 21/02/2025.

The following were present:

From Board's side:

- 1) Er. Gursharan Dass Garg, Sr. Environmental Engineer (ZP-1)
- 2) Er. Rohit Singla, Environmental Engineer (ZP-1)

From Project Proponent side:

Sh. Harmanjot Singh, Advocate

The officer of the Board brought out that the unit was granted 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2022/20045279 dated 10/10/2022 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no CTOA/Fresh/SAS/2022/20419899 dated 22/11/2022, both having validity upto 30/09/2026, subject to certain conditions alongwith following additional conditions:

- i. The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- ii. The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.

The unit (RSA Dynamic Motors LLP) was issued a show cause notice for refusal of authorization applied under the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016, alongwith an opportunity of personal hearing before the Senior Environmental Engineer of the Board on 08.08.2024 in the said hearing, it was decided as under:

- 1) The project proponent shall submit Bank guarantee amounting to Rs. 1 lac as an assurance to comply with the provisions of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 as well as other Environmental norms in future.
- 2) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry within 7 days to verify the contentions made by it during the hearing, process the case and send its report/concrete recommendations to decide the application.
- 3) Further action shall be taken after the receipt of the report from the Regional office.

The unit was accordingly granted authorization under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 vide no. HWM/Fresh/SAS/2024/25929322 dated 11/10/2024, having validity upto 30/09/2026 for a special condition mentioned as under:

- i. The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.

Handwritten signature

- ii. The unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed.

The site of the service center was visited by the officer of the Regional Office, SAS Nagar on 09.12.2024. During visit, it was observed as under:

1. The site is being used as a service center for 'Tata Vehicles' & was in operation during the visit.
2. The service station has installed ETP for treatment of effluent generated from washing of vehicles and the same was in operation during the visit.
3. The service station has maintained record regarding operation of ETP and as per record about 3-4 KLD of effluent is treated daily in the ETP. After treatment the same is discharged into sewer network of the building. As such, the service station is not operating on ZLD, as per the consent granted to it.
4. The DG set of 25 KVA has been provided with canopy but inadequate stack height.
5. The service station has also failed to submit revised Environmental Clearance regarding operation of service station in the said project for continuing its operation, as per special condition mentioned in the 'Consent to Operate' and authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016.

The project proponent was found not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and is operating its unit without obtaining consent to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, thus, violating the provisions of the said Acts intentionally and deliberately.

The project proponent was issued show cause notice for revocation/cancellation of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air Act, 1974 issued vide Board's letter no. 5016-17 dated 03/01/2025 alongwith opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 13/01/2025.

The representative of the project proponent attended the personal hearing and informed during hearing that they are pursuing the promoter i.e., M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS for getting the revised EC and requested to give some time to obtain the same. He further assured to comply with the other observations of the visiting officer of the Board. It was deliberated during the hearing that earlier CTOs were granted to the project proponent on 22.11.2022 (valid upto 30.09.2026) with main condition that the main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station. However, the promoter has failed to submit the revised EC even after lapse of more than two years. Thereafter, the project proponent was also granted authorization under HOWM rules, 2016 on 11.10.2024 (valid upto 30.09.2026) with the main condition that the unit will get its EC amended from MoEF&CC, SEIAA within 2 months, failing which the bank guarantee amounting to Rs. 1.0 lac submitted by the unit shall be encashed but the project proponent again failed to comply with the said condition within stipulated time period.

After hearing the officers of the Board and the representative of the project proponent, the Senior Environmental Engineer (ZP-1) of the Board decided as under:

- 1) The Consent to operate granted to the project proponent under the provisions of the Water Act, 1974 and Air Act, 1981 shall be revoked/ cancelled. Further, the authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 shall be cancelled being the project proponent failed to comply with the conditions mentioned therein.
- 2) Environmental Engineer, Regional Office, SAS Nagar shall encash the bank guarantee submitted by the industry amounting to Rs. 1 lac (One Lakh) immediately.
- 3) Further action under u/s 33-A/ 31-A of the Water Act, 1974 and Air Act, 1981 shall be initiated against the industry for its closure.
- 4) Further action will be taken after receipt of report from the Environmental Engineer, PPCB, Regional Office, SAS Nagar.

amg

The proceedings of the hearing dated 13.01.2025 taken by Senior Environmental Engineer of the Board have been conveyed to the industry vide Board's letter no. 5478 dated 23.01.2025.

The consents to operate obtained by the industry under the provisions of the Water Act, 1974 and the Air Act, 1981 have been revoked/cancelled vide Board's letter nos. 5536 dated 24.01.2025 and 5538 dated 24.01.2025 respectively.

The authorization obtained by the industry under the Hazardous & other Waste Management Rules, 2016 has been cancelled vide Board's letter no. 5547 dated 24.01.2025.

The industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 intentionally and deliberately.

The matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the industry after affording an opportunity of personal hearing, due to aforesaid violations.

As such, notice to issue directions u/s 33-A of the Water Act, 1974 and u/s 31-A of the Air Act, 1981 issued to the industry vide Board's letter no. 5911 dated 07/02/2025 alongwith an opportunity to appear in person before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 21.02.2025 at 11.00 AM with following proposed directions: -

- i) That the industry shall take all necessary steps to close down its operations.
- ii) That the industry shall stop forthwith discharging any effluent / emissions from its premises or through any mode.
- iii) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
- iv) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- v) That DG sets (if any) installed by the industry shall be sealed.

The representative of the service station attended the hearing and informed that he has filed appeal before the Appellate Authority regarding the decisions of the hearing dated 13.01.2025 before the Senior Environmental Engineer of the Board/cancellation of consents to operate under the Water Act, 1974 and the Air Act, 1981.

It was observed by the Chief Environmental Engineer (P) of the Board that the service station is operating at the site without submitting revised environmental clearance required to be obtained by the parent project promoter- M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS for operation of the unit, inspite of ample time of more than 2 years. As such, at this stage, the service station can't operate at the site without getting necessary approval/environmental clearance and is a fit case for closure of the unit.

After hearing the officers of the Board and the representatives of the industry, the Chief Environmental Engineer (P) of the Board decided as under:

- A) The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:
 - 1) That the industry shall take all necessary steps to close down its operations.
 - 2) That the industry shall stop forthwith discharging any effluent / emissions from its premises or through any mode.
 - 3) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
 - 4) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
 - 5) That DG sets (if any) installed by the industry shall be sealed.

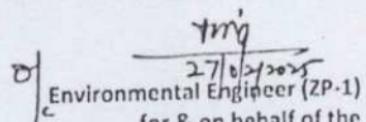
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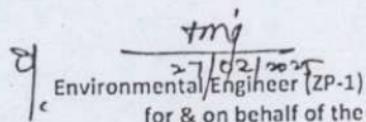
- B) Environmental Engineer, Regional Office, SAS Nagar shall ensure the compliance of the directions as per decision no. 1 and submit compliance report within 7-days.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

Endst. no. 6279

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and compliance.


 Environmental Engineer (ZP-1)
 for & on behalf of the
 Punjab Pollution Control Board
 Dated 27-2-25


 Environmental Engineer (ZP-1)
 for & on behalf of the
 Punjab Pollution Control Board

Name of unit - M/s RSA Dynamic Motors LLP, Nabha, Patiala Road, Zirakpur

Date - 05/03/2025.

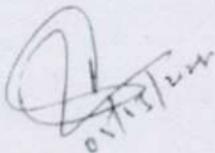
Name of rep. - Sh. Parveen Kaur (Service Manager) 9592200606

Visiting officer - Er Arshdeep Singh (ET)

Observations

- ① During visit, D.G. set of capacity 125 KVA has been sealed in the presence of rep. of PP
- ② Further, working area was operational & the rep. informed that around 7-8 vehicles have been worked today. As well, main electric control panel of working area is also sealed to rule out possibility of operation of working zone.

Rep. of PP



05/03/25

Arshdeep
05/03/25
visiting officer

Name of unit - M/s RSA Pyonic Motors LLP, Tricity Trade Tower, Zirakpur

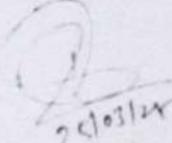
Date - 25/03/2025

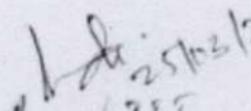
Name of rep. - Sh. ~~Asa~~ Parveen Kumar (Service Manager) # 9592200666 (RSA Dept.)
Sh. Sukhwinder Singh (Manager, TTT) # 9056155044

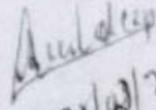
Visiting officer - Anudeep Singh (EE)
PVCB, RO Mohal.

Observation

- ① During visit, it is observed that showroom + service centre is operational at stb.
- ② Upon inspection, it is seen that reel on working section & VCB not in contact. However, service centre is still operational & electricity supply is also intact.
- ③ The rep. inf. that they do not have connection from PSPACE & have taken sub-meter from the tricity trade tower. Accordingly, in presence of rep. of RSA motor & Tricity trade tower, sub-meter of the project proponent has been readied.


Anudeep Singh
Rep. of RSA deprovisioner


Sukhwinder Singh
Rep. of TTT


Anudeep Singh
25/03/25

Government of Punjab
Department of Science, Technology and Environment

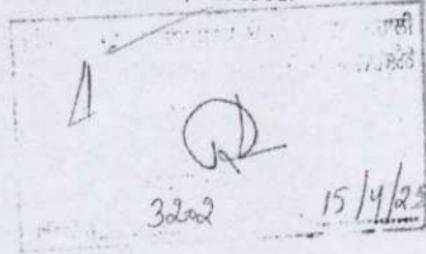
Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

To

The Member Secretary,
Punjab Pollution Control Board,
Nabha Road, Patiala.

No.99/SLO/AA/2025/

Dated



Subject: Appeal filed by M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur-Patiala Road, District SAS Nagar (Water Act).

Please refer to the subject cited above.

- 2) The subject cited appeal has been decided by the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment vide order dated 10.03.2025.
- 3) Please find enclosed herewith a certified copy of the said order dated 10.03.2025 for information and necessary action.

sd/-
Senior Law Officer
Appellate Authority

Endst. No. 99/SLO/AA/2025/ 898-900 Dated 7/4/2025

A copy of the above is forwarded to the following for information and necessary action please:

- 1) Personal Assistant to Secretary to Government of Punjab, Department of Science, Technology and Environment, Room No.322-323, 3rd Floor, Mini Secretariat, Punjab, Sector-9, Chandigarh.
- 2) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.
- 3) M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur-Patiala Road, District SAS Nagar.

Arvinder Singh
Senior Law Officer
Appellate Authority

Endst. No. 99/SLO/AA/2025/

Dated

A copy of the above is forwarded to the Chairman, Punjab Pollution Control Board, Nabha Road, Patiala for information please.

sd/-
Senior Law Officer
Appellate Authority

Before the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Government of Punjab, Department of Science, Technology and Environment

Appeal No. 99/SLO/AA/2025

Date of Filing: 21.02.2025

Date of Decision: 10.03.2025

M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur - Patiala Road, District SAS Nagar.

Vs.

Punjab Pollution Control Board and Others.

- Present
1. Sh. O.P Sharma alongwith Sh. R. Kartikaya, Advocates on behalf of the Appellant.
 2. Sh. Rantej Sharma, Environmental Engineer alongwith Sh. Arshdeep Singh, Assistant Environmental Engineer on behalf of Punjab Pollution Control Board.

ORDER

The present appeal has been filed by M/s RSA Dynamic Motors LLP u/s 28 of the Water (Prevention and Control of Pollution) Act, 1974 to challenge the order dated 24.01.2025 of the Punjab Pollution Control Board whereby consent to operate has been revoked and the Bank Guarantee is invoked for a condition alleged to be beyond the control of the Appellant. A prayer has been made for prohibiting the Punjab Pollution Control Board from withdrawing any permission and taking any further action for requirement of amendment of the Environmental Clearance since the Appellant is not the project proponent with further prayer for direction to the Punjab Pollution Control Board to demand the amendment of the Environmental Clearance from the project proponent i.e., the lessor of the Appellant (owner of the property)

- 2) Upon notice, the Board has put in its appearance through Environmental Engineer, Regional Office, SAS Nagar.



- 3) Parties were heard.
- 4) The counsel for the Appellant stated that the Appellant had entered into a lease agreement with M/s G.S. Promoters and Developers, for the lease of 19415 square foot area in the project of NAC Zirakpur-Tricity Trade Towers and the Appellant was authorized to use the premises for commercial purpose of running and operating car dealership businesses which comprises of cars, spares, etc. and running workshop, accidental repairs and washing cars. The Appellant is the authorized dealer for TATA Motors. The Appellant has obtained Consent to Operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974 for discharge of effluent, issued on 10.10.2022 valid upto 30.09.2026 wherein the appellant was permitted automobile servicing, repairing, painting, washing of vehicles, etc. and also obtained the authorization thereafter on the directions of the Board under the Hazardous Waste Management Rules on 14.10.2024. The appellant has also requested the Board Vide representation dated 11.11.2024 to withdraw the clause of Environmental Clearance due to the fact that original owner of the property can seek amendment. The Board however had again issued notice on 03.01.2025 seeking to revoke and cancel the consent to operate granted to the appellant.

The counsel further stated that the appellant appeared before the Board Authority on 13.01.2025 and clarified the position that the Appellant cannot seek amendment of the Environmental Clearance as the property is owned by the developer/project proponent. The appellant vide letter dated 18.01.2025 has requested the project proponent to obtain amended Environmental Clearance or to take up the matter to the Competent Authority. The appellant has given reply to the show-cause notice on 24.01.2025 informing the Punjab Pollution Control Board that amended Environmental Clearance can only be obtained by Tricity Trade Towers and requested to withdraw the notice. However, the Board vide order dated 24.01.2025 has revoked the Consent to Operate granted under the Water (Prevention and Control of Pollution) Act, 1974 and also encashed the Bank Guarantee of Rs. One Lakh and recommended for further action under the Pollution Control Laws. With these facts the Counsel for the appellant requested to quash the order dated 24.01.2025 and for



issuing directions to the Board not to withdraw the permission and not to take further action for requirement of amendment of Environmental Clearance. The Counsel further prayed for issuance of directions to the Board to demand the amendment of the Environmental Clearance from the project proponent (owner of the property).

5) The officer of the Board stated that the project proponent M/s G.S. Promoters and Developers was granted Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 valid upto 31.03.2023 for commercial complex namely Tricity Trade Towers having a hotel of 135 rooms, 200 number offices. The project was visited by the officer of the Board on 09.12.2024 when it was observed that there is one showroom and service center of TATA Motors operating in the project, which has been separately granted Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 having validity upto 30.09.2026 subject to certain conditions alongwith additional condition that the main developer i.e. M/s Tricity Trade Towers developed by M/s G.S. Promoters and Developers shall get Environmental Clearance revised/amended from the Competent Authority regarding the service station. With the issuance of a notice, the project proponent M/s G.S. Promoters and Developers was given hearing before the Member Secretary of the Board on 17.01.2025 which was attended by Sh. Sukhwinder Singh, Senior Manager. The representative had stated the project proponent has given the building to RSA Dynamic Motors (TATA Agency) for commercial purpose only and if the Board wants to take any action on the said establishment, it can take action against the same and assured to comply with the conditions of the Environment Clearance. The representative requested for renewal of consents.

The officer of the Board further stated that the Appellant has been separately given hearing on 13.01.2025 before the Senior Environmental Engineer wherein it was decided to revoke/cancel the consents granted to the establishment. The Board has accordingly revoked the Consent to Operate of the appellant RSA Dynamic Motors (TATA Agency). The officer stated that the TATA Agency cannot operate the service station without the amendment in the conditions of the



Environmental Clearance and can only operate the showroom at the site. The officer of the Board requested for dismissal of the appeal.

6) After hearing the parties and examination of the relevant record it is observed that at the time of grant of Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and the authorization under the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 to the appellant, the Board has imposed a special condition with regard to the obtaining of revised Environmental Clearance for the operation of service station. The condition imposed by the Board is reasonable and the action taken is just and legal.

7) It is further observed that in view of the violation being committed, the Board has granted hearing to both the parties separately i.e. the project proponent M/s G.S. Promoters and Developers as well as appellant M/s RSA Dynamic Motors. It is for the parties to decide further course of action to cure the shortcoming of obtaining the revised Environmental Clearance for the operation of the service center by the appellant. The counsel for the appellant in fact has suffered a statement during the course of arguments that the project proponent has applied for the amended Environmental Clearance.

8) After consideration of the entire facts and circumstances of the case, it is clear that the project has to make compliance of the conditions of the Environmental Clearance and without Environmental Clearance, the service station cannot be operated by the appellant in the car showroom at the present site. I do not find any reason to interfere in the order passed by the Board, hence, the appeal filed by the appellant is declined.

9) However, if the operation of the showroom (without service station) is permissible at the present site then the appellant shall apply for the Consent to Operate of the Punjab Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The Board is directed to decide the consent application on merits if filed by the appellant.



10) The appeal stands disposed of in above terms. File be consigned to record.

10.03.2025
Pronounced

Sd/-
(Priyank Bharti, IAS)
Secretary to Government of Punjab,
Department of Science, Technology
and Environment, Chandigarh.



Certified Copy

Priyank Bharti
Senior Law Officer
Appellate Authority
Government of Punjab
Dept. of Science, Technology
and Environment, CMD
07-04-2025

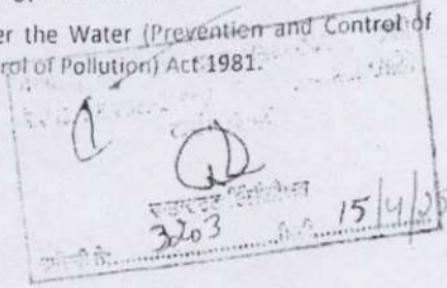
Government of Punjab
Department of Science, Technology and Environment

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

To

The Member Secretary,
Punjab Pollution Control Board,
Nabha Road, Patiala.

No.100/SLO/AA/2025/



Dated

Subject: Appeal filed by M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur-Patiala Road, District SAS Nagar (Air Act).

Please refer to the subject cited above.

2) The subject cited appeal has been decided by the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment vide order dated 10.03.2025.

3) Please find enclosed herewith a certified copy of the said order dated 10.03.2025 for information and necessary action.

sdl-

Senior Law Officer
Appellate Authority

Endst. No. 100/SLO/AA/2025/ 903-905 Dated 7/4/2025

A copy of the above is forwarded to the following for information and necessary action please:

- 1) Personal Assistant to Secretary to Government of Punjab, Department of Science, Technology and Environment, Room No.322-323, 3rd Floor, Mini Secretariat, Punjab, Sector-9, Chandigarh.
- ✓ 2) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.
- 3) M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur-Patiala Road, District SAS Nagar.

Amrinder Singh

Senior Law Officer
Appellate Authority

Endst. No. 100/SLO/AA/2025/

Dated

A copy of the above is forwarded to the Chairman, Punjab Pollution Control Board, Nabha Road, Patiala for information please.

sdl-

Senior Law Officer
Appellate Authority

Before the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Government of Punjab, Department of Science, Technology and Environment

Appeal No. 100/SLO/AA/2025

Date of Filing: 21.02.2025

Date of Decision: 10.03.2025

M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur - Patiala Road, District SAS Nagar.

Vs.

Punjab Pollution Control Board and Others.

- Present:
1. Sh. O.P Sharma alongwith Sh. R. Kartikaya, Advocates on behalf of the Appellant.
 2. Sh. Rantej Sharma, Environmental Engineer alongwith Sh. Arshdeep Singh, Assistant Environmental Engineer on behalf of Punjab Pollution Control Board.

ORDER

The present appeal has been filed by M/s RSA Dynamic Motors LLP u/s 31 of the Air (Prevention and Control of Pollution) Act, 1981 to challenge the order dated 24.01.2025 of the Punjab Pollution Control Board whereby consent to operate has been cancelled and the Bank Guarantee is invoked for a condition alleged to be beyond the control of the Appellant. A prayer has been made for prohibiting the Punjab Pollution Control Board from withdrawing any permission and taking any further action for requirement of amendment of the Environmental Clearance since the Appellant is not the project proponent with further prayer for direction to the Punjab Pollution Control Board to demand the amendment of the Environmental Clearance from the project proponent i.e., the lessor of the Appellant (owner of the property).

2) Upon notice, the Board has put in its appearance through Environmental Engineer, Regional Office, SAS Nagar.



- 3) Parties were heard
- 4) The counsel for the Appellant stated that the Appellant had entered into a lease agreement with M/s G.S. Promoters and Developers, for the lease of 19415 square foot area in the project of NAC Zirakpur-Tricity Trade Towers and the Appellant was authorized to use the premises for commercial purpose of running and operating car dealership businesses which comprises of cars, spares, etc. and running workshop, accidental repairs and washing cars. The Appellant is the authorized dealer for TATA Motors. The Appellant has obtained Consent to Operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974 for discharge of effluent, issued on 10.10.2022 valid upto 30.09.2026 wherein the appellant was permitted automobile servicing, repairing, painting, washing of vehicles, etc. The consent to operate under the Air (Prevention and Control of Pollution) Act, 1981 was also obtained. The appellant has also obtained the authorization thereafter on the directions of the Board under the Hazardous Waste Management Rules on 14.10.2024. The appellant has also requested the Board vide representation dated 11.11.2024 to withdraw the clause of Environmental Clearance due to the fact that original owner of the property can seek amendment. The Board however had again issued notice on 03.01.2025 seeking to revoke and cancel the consent to operate granted to the appellant.

The counsel further stated that the appellant appeared before the Board Authority on 13.01.2025 and clarified the position that the Appellant cannot seek amendment of the Environmental Clearance as the property is owned by the developer/project proponent. The appellant vide letter dated 18.01.2025 has requested the project proponent to obtain amended Environmental Clearance or to take up the matter to the Competent Authority. The appellant has given reply to the show-cause notice on 24.01.2025 informing the Punjab Pollution Control Board that amended Environmental Clearance can only be obtained by Tricity Trade Towers and requested to withdraw the notice. However, the Board vide order dated 24.01.2025 has cancelled the Consent to Operate granted under the Air (Prevention and Control of Pollution) Act, 1981 and also encashed the Bank Guarantee of Rs. One Lakh and recommended for further action under the Pollution Control Laws. With these facts the Counsel for the appellant requested to quash the order dated 24.01.2025 and for issuing directions to the Board not to withdraw the permission and not to take further



action for requirement of amendment of Environmental Clearance. The Counsel further prayed for issuance of directions to the Board to demand the amendment of the Environmental Clearance from the project proponent (owner of the property).

5) The officer of the Board stated that the project proponent M/s G.S. Promoters and Developers was granted Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 valid upto 31.03.2023 for commercial complex namely Tricity Trade Towers having a hotel of 135 rooms, 200 number offices. The project was visited by the officer of the Board on 09.12.2024 when it was observed that there is one showroom and service center of TATA Motors operating in the project, which has been separately granted Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 having validity upto 30.09.2026 subject to certain conditions alongwith additional condition that the main developer i.e. M/s Tricity Trade Towers developed by M/s G.S. Promoters and Developers shall get Environmental Clearance revised/amended from the Competent Authority regarding the service station. With the issuance of a notice, the project proponent M/s G.S. Promoters and Developers was given hearing before the Member Secretary of the Board on 17.01.2025 which was attended by Sh. Sukhwinder Singh, Senior Manager. The representative had stated the project proponent has given the building to RSA Dynamic Motors (TATA Agency) for commercial purpose only and if the Board wants to take any action on the said establishment, it can take action against the same and assured to comply with the conditions of the Environment Clearance. The representative requested for renewal of consents.

The officer of the Board further stated that the Appellant has been separately given hearing on 13.01.2025 before the Senior Environmental Engineer wherein it was decided to revoke/cancel the consents granted to the establishment. The Board has accordingly revoked the Consent to Operate of the appellant RSA Dynamic Motors (TATA Agency). The officer stated that the TATA Agency cannot operate the service station without the amendment in the conditions of the Environmental Clearance and can only operate the showroom at the site. The officer of the Board requested for dismissal of the appeal.



6) After hearing the parties and examination of the relevant record it is observed that at the time of grant of Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and the authorization under the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 to the appellant, the Board has imposed a special condition with regard to the obtaining of revised Environmental Clearance for the operation of service station. The condition imposed by the Board is reasonable and the action taken is just and legal.

7) It is further observed that in view of the violation being committed, the Board has granted hearing to both the parties separately i.e. the project proponent M/s G S Promoters and Developers as well as appellant M/s RSA Dynamic Motors. It is for the parties to decide further course of action to cure the shortcoming of obtaining the revised Environmental Clearance for the operation of the service center by the appellant. The counsel for the appellant in fact has suffered a statement during the course of arguments that the project proponent has applied for the amended Environmental Clearance.

8) After consideration of the entire facts and circumstances of the case, it is clear that the project has to make compliance of the conditions of the Environmental Clearance and without Environmental Clearance, the service station cannot be operated by the appellant in the car showroom at the present site. I do not find any reason to interfere in the order passed by the Board, hence, the appeal filed by the appellant is declined.

9) However, if the operation of the showroom (without service station) is permissible at the present site then the appellant shall apply for the Consent to Operate of the Punjab Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The Board is directed to decide the consent application on merits if filed by the appellant.



10) The appeal stands disposed of in above terms. File be consigned to record.

10.03.2025
Pronounced

Sd/-
(Priyank Bharti, IAS)
Secretary to Government of Punjab.
Department of Science, Technology
and Environment, Chandigarh.



Certified Copy
Arunkumar Singh
Senior Law Officer
Appellate Authority
Government of Punjab
Deptt. of Science, Technology
and Environment, CHD
07-04-2025